

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1068

ANSWERED ON:07.12.2004

ALLOTMENT OF LAND BY DDA

Acharia Shri Basudeb;Gaikwad Shri Eknath Mahadeo;Murmu Shri Hemlal

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the total acres of land allocated to NGO's, Hospitals, Schools and Colleges by the Delhi Development Authority as on today;
- (b) the existing criteria regarding allocation of land to any organisation;
- (c) whether a one man, Yogesh Chandra Committee has been constituted in National Capital of Delhi to enquire irregularities in the allocation of land to various social, cultural, religious and educational institutions;
- (d) if so, the details thereof;
- (e) whether the Government is considering to increase the number of members in this one man committee;
- (f) if so, the details thereof;
- (g) the out come of such probe; and
- (h) the details of allotments made ignoring the prescribed/fulfilment condition of allotment area?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT(SHRI GHULAM NABI AZAD)

- (a): The Delhi Development Authority has reported that it has allotted approximately 3590 plots for different institutional purposes. Record of the total area of land under these allotments has not been maintained by it.
- (b): The land is allotted as per Delhi Development Authority (Disposal of Developed Nazul Land) Rules, 1981.
- (c)&(d): The Government has appointed an one man Committee comprising of Shri Yogesh Chandra, IAS (Retd.) in order to enquire into the matter and review all cases of allotments made by Land & Development Office to various social, cultural, religious, educational institutions since 1998-99. The terms of references of the committee are:
 - (i) to review all the cases of land allotted by L&DO to social, cultural, religious, educational institutions since 1998-99 and till date with reference to the prevailing procedure for allotment of land;
 - (ii) recommend action in cases where deviations from the prescribed procedure and/or fulfilment of conditions of allotment are observed; and
 - (iii) suggest guidelines for allotment of land in future by the Land & Development Office in a fair, objective and transparent manner.
- (e)&(f): There is no proposal to increase the number of member in the Committee.
- (g)&(h): The committee is yet to submit its report. Further action in the matter will depend on the report of the Committee.